

1	2	3	4
33.	Tamil Nadu	942	943
34.	Pudducherry	967	967
35.	Andaman and Nicobar Islands	957	968

Source: Census of India, 2011

The data above does not include statistics of State of Telangana as the same was formed after 2011.

Unutilised Nirbhaya Fund

1589. SHRI MD. NADIMUL HAQUE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has set up the Nirbhaya Fund for enhancing safety and security of women in the country and if so, the salient features and corpus thereof;

(b) the details of projects completed/ commenced and the funds utilised, so far, project-wise; and

(c) whether a large portion of Nirbhaya Fund remains unutilised and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (e) Government of India has set up a dedicated fund called Nirbhaya Fund in 2013, for implementation of initiatives aimed at enhancing the safety and security for women in the country which can be utilized for projects specifically designed to improve the safety and security of women. As per the guidelines issued by Ministry of Finance dated 25.03.2015, the Ministry of Women and Child Development (MWCD) is the nodal Ministry to appraise/ recommend proposals and schemes to be funded under Nirbhaya Fund. MWCD further has the responsibility to review and monitor the progress of sanctioned schemes in conjunction with the line Ministries/Departments. It is a non-lapsable corpus fund, the details of funds allocated under Nirbhaya Fund for the last 5 years is as under:—

Years	2013-14	2014-15	2015-16	2016-17	2017-18	Total
Funds Allocated (₹ in crore)	1000	1000	Nil	550	550	3100C

(b) Details of projects under Nirbhaya Fund is given in the Statement [Refer to the Statement appended to the Answer to USQ No. 1579 (Part a to c)]

(c) The Empowered Committee (EC) of Officers under Nirbhaya fund reviews projects and schemes received from various Ministries/Departments and States/UTs

under Nirbhaya Fund from time to time. So far fourteen meetings of EC have been held. The different projects are at various stages of implementation and they are monitored and reviewed from time to time by the Empowered Committee.

Proposals for One Stop Centres

1590. SHRI PARIMAL NATHWANI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the salient features of One Stop Centres for women affected by violence along with the facilities available in such centres;

(b) the number of proposals received from States/UTs for setting up such centres and approved along with the funds released thereunder during the last three years, State/UT-wise; and

(c) the details of proposals pending in this regard, State/UT-wise and the time by which these are likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The Ministry is implementing scheme for setting up One Stop Centre since 1st April 2015 to support women affected by violence. The scheme aims to facilitate access to an integrated range of services including medical aid, police assistance, legal aid/case management, psycho-social counselling, temporary support services to women affected by violence.

(b) and (c) Under the scheme, it has been envisaged that One Stop Centre would be set up across the country in phased manner. In the first phase, one Centre was sanctioned per State/UT. Further, 150 additional Centres are taken up in second phase during 2016-17. Recently, the Government of India has approved setting up of 150 additional Centres during the year 2017-18, 2018-19 and 2019-20. Out of which 50 additional Centres have been sanctioned during 2017-18. The State-wise details of OSC approved and fund sanctioned during 2015-16, 2016-17 and current year are given in the Statement.